

*Amendment No. 22 was put and negatived.*

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

*The motion was adopted.*

"That the Preamble stand part of the Bill."

18.24 hrs.

*The motion was adopted.*

MESSAGES FROM RAJYA SABHA  
—Contd.

The Preamble was added to the Bill.

[English]

Long Title

SHRI G. M. BANATWALLA : I beg to move :

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

That in the Long Title,—

*omit "establish and" (21)*

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Auroville Foundation Bill, 1988, which has been passed by the Rajya Sabha at its sitting held on the 1st September, 1988."

[Translation]

SHRI P. SHIV SHANKER : Why are you after the Title ?

MR. DEPUTY SPEAKER : I shall now put the amendment moved by Shri Banatwalla to the vote of the House.

AUROVILLE FOUNDATION BILL

*As passed by Rajya Sabha*

*Amendment No. 21 was put and negatived.*

[English]

MR. DEPUTY SPEAKER : The question is :

SECRETARY-GENERAL : Sir, I lay on the Table the Auroville Foundation Bill, 1988, as passed by Rajya Sabha.

"That the Long Title stand part of the Bill."

*The motion was adopted.*

18.25 hrs.

The Long Title was added to the Bill.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS—Contd.

SHRI P. SHIV SHANKER : Sir, I beg to move :

*Fifty-sixth Report*

"That the Bill be passed."

[English]

MR. DEPUTY SPEAKER : The question is :

MR. DEPUTY SPEAKER : We now take up Private Members' Business. Shri Kamla Prasad Rawat.

**SHRI KAMLA PRASAD RAWAT**  
(Barabanki) : I beg to move :

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th August, 1988."

**MR. DEPUTY SPEAKER** : The question is :

"That this House do agree with the Fifty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 30th August, 1988."

*The motion was adopted.*

18.26 hrs.

**RESOLUTION RE : IMPLEMENTATION  
OF NEW 20-POINT PROGRAMME**

—Contd.

[English]

**MR. DEPUTY SPEAKER** : The House will now take up further discussion on the following Resolution moved by **SHRI SOMNATH RATH** on the 19th August, 1988 :

"This House while expressing its appreciation of the New 20 Point Programme initiated by the Government notes that implementation of the poverty alleviation programme has not been fully satisfactory and urges upon the Government to take immediate steps for effective implementation thereof."

**Shri Aziz Qureshi** was to continue his speech.

[Translation]

**SHRI AZIZ QURESHI** (Satna) : Mr. Deputy Speaker, Sir, last time, while referring to my constituency, Satna, I had

submitted that one of the objectives of the 20-Point Programme was to achieve all round development of the backward regions. I had also submitted that the Vayudoot service had started from Satna. Our Hon. Minister, **Shri Moti Lal Vora** and Hon. **Shri Madhavrao Scindia** were present during its inauguration. However, there were no other flight after the opening flight because this service was discontinued as soon as Hon. **Shri Vora** left. This was an extreme injustice to these backward areas. Such an injustice should not be committed and the service between Satna and Rewa, which had been commenced on the initiative of the Hon. Minister, **Vora** and the Prime Minister, should be restored.

Similarly, I had referred to the television network. Government has been making constant promises for the past 4 years to provide television facilities. It is also claimed that every town with more than a lakh of population has been covered under the television network. I want to know as to what are the reasons behind depriving the people of such a backward and tribal area like Satna of Television service which is the most powerful medium for propagation of Government programmes? Why inspite of our constant demands, television facilities have not been provided in Satna so far? I want that Government should pay attention towards this matter and provide television facilities at the earliest. Satna should be connected with the television network without delay.

Similarly, Government should take effective steps towards implementing the programmes for the alleviation of poverty and for providing employment opportunities. As I had stated earlier, whenever any factory or an industry is sanctioned, the owner of such an industry or a factory should be asked to ensure that labour force is drawn to the maximum extent from the local population so that unemployment is removed. Government has expressed its inability for want of necessary powers to force any factory owner to recruit local people This cannot satisfy the deprived and the hungry masses. If all the constitutional methods for removal of poverty and unemployment are a failure then we should note that the educated unemployed will not remain silent. They will resort to unconstitutional methods